

ITEM NO.3

COURT NO.9

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15696/2016

(Arising out of impugned final judgment and order dated 28/04/2016 in LPA No. 265/2015 passed by the High Court Of Patna)

BRANCH MANAGER, SBI LIFE INSURANCE COMPANY LTD.
AND ORS.

Petitioner(s)

VERSUS

BHULAN RAM AND ORS.

Respondent(s)

(with appln. (s) for permission to place addl. documents on record and interim relief and office report)

Date : 22/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Mukul Rohatgi, AG
Ms. Ekta Kapil, Adv.
Mr. Haaris Fazili, Adv.
Ms. B. Vijayalakshmi Menon, AOR
Ms. Tanya Chanda, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List after four weeks.

Interim order passed by this Court shall continue till the next date of hearing.

(R. NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master